

Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 130 OF 2000

State of Punjab
Appellant(s)

..

Versus

Hakam Singh
Respondent(s)

..

[HEARD BY HON'BLE B.N. AGRAWAL AND A.K. MATHUR, JJ]

DATE :31/08/2005

This appeal was called on for pronouncement
of judgment today.

For Appellant(s)

Mr. Bimal Roy Jad, Adv.

For Respondent(s)

Mr. Kuldip Singh, Adv.

Hon'ble Mr. Justice A.K. Mathur sitting in Court No. 6
pronounced

the judgment of the Bench comprising Hon'ble Mr. Justice B.N. Agrawal and self.

The appeal is allowed in part, order of acquittal rendered by
the High

Court is partly set aside and the judgment of conviction of respondent in relat
ion

to the charges under Sections 302,307/34 and 449 I.P.C. is restored
. And if any

fine is recovered then that shall be paid to P.W.-3 Harbans Kaur. Bail bon
ds of

the respondent are cancelled and he is directed to be taken into custody forthwith

to serve out the remaining period of sentence.

[Charanjeet Kaur]

[Om Praka

sh]

Court Master

Court Ma

ster

[Signed non-reportable judgment is placed on the file]